

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

15

**IA 1410(MB)2024 IN
C.P. (IB)/178(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES: Arkcom Telecommunications Private Limited

SECTION: 10, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Animesh Khandelwal, Ld. Counsel for the Resolution Professional present. Mr. Bernardo Reis i/b Mr. Shehzad Rasiwala, Ld. Counsel for the BSNL present. Mr. Rahul Sundaram a/w Ms. Divya Waghela, Ld. Counsel for the Financial Creditor (Axis Bank) present.
IA-1410/2024
2. Ld. Counsel for the Applicant seeks leave of the Court to withdraw of the present Application.
3. At the request of Counsel, the present is **dismissed** as withdrawn.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)